

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5701 OF 2017

FIDAALI MOIZ MITHIBORWALA
THROUGH POA HOLDER AND ANR

Appellant(s)

VERSUS

M/S ACEROS FORTUNE INDUSTRIES
PVT LTD & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO. 5753 OF 2017

CIVIL APPEAL NO. 5749 OF 2017

CIVIL APPEAL NO. 5702 OF 2017

CIVIL APPEAL NO. 5810 OF 2017

J U D G M E N T

KURIAN, J.

1. In view of the intervening developments leading to the dismissal of the application for restoration, nothing survives in these appeals. The appeals are, accordingly, dismissed.

2. However, we make it clear that this Judgment shall not stand in the way of the appellants pursuing their remedies against the order of dismissal of the application for restoration in accordance with law.

.....J.
[KURIAN JOSEPH]

.....J.
[MOHAN M. SHANTANAGOUDAR]

New Delhi;
May 02, 2018.

ITEM NO.5

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5701/2017

FIDAALI MOIZ MITHIBORWALA THR. POA HOLDER AND ANR Appellant(s)

VERSUS

M/S ACEROS FORTUNE INDUSTRIES PVT LTD & ORS. Respondent(s)

WITH

C.A. No. 5753/2017 (XVII)

C.A. No. 5749/2017 (XVII)

C.A. No. 5702/2017 (XVII)

C.A. No. 5810/2017 (XVII)

Date : 02-05-2018 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s) Ms. Shaili Pande, Adv.
Mr. Sujit Gupta, Adv.
Mr. Braj Kishore Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed
non-reportable Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)